

- (3) G.S.R. 347 (E), dated the 20th May, 2009, amending G.S.R. 146 (E), dated the 3rd March, 2009, substituting certain entries therein. [Placed in Library. See No. L.T. 27/15/09]
- VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 74 of the Prevention of Money Laundering Act, 2002, together with Explanatory Memoranda on the Notifications:
- (1) G.S.R. 374 (E), dated the 1st June, 2009, publishing the Prevention of the Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authority) Amendment Rules, 2009.
- (2) G.S.R. 375 (E), dated the 1st June, 2009, publishing the Prevention of the Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Amendment Rules, 2009. [Placed in Library. See No. L.T. 25/15/09]
- (3) G.S.R. 308 (E), dated the 5th May, 2009, publishing corrigendum to Notification No G.S.R. 62 (E), dated the 31st January, 2008, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 28/15/09]

REPORT OF THE COMMITTEE ON PRIVILEGES

SHRI R.K. DHAWAN (Bihar): Sir, I present the Fifty-fourth Report (in English and Hindi) of the Committee on Privileges on following matters of breach of privilege:

- (i) allegedly preventing/interrupting a Member during his speech in the House; and
- (ii) inability to raise questions by some Members due to the disturbance caused by some other Members.

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN: I have to inform the Members that the following letter has been received from Dr. Prabhakar Kore, stating that he is unable to attend the House as he has been invited by the National Institute of Health, USA to deliver a guest lecture and to attend their Confernece. He has, therefore, requested for grant of leave of absence from 2nd July to 15th July, 2009 of the current Session of Rajya Sabha.

Does he have the permission of the House for remaining absent?

(No hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.
